The Andhra Pradesh Horticultural University (Amendment) Act, 2011

Act 13 of 2011

Keyword(s):
Horticulture, University, YSR Horticultural University
ACT No. 13 OF 2011.

AN ACT TO AMEND THE ANDHRA PRADESH HORTICULTURAL UNIVERSITY ACT, 2007.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-second year of the Republic of India as follows:-

[1]
1. (1) This Act may be called the Andhra Pradesh Horticultural University (Amendment) Act, 2011.

(2) It shall come into force on such date, as the Government may, by notification, appoint.

2. In the Andhra Pradesh Horticultural University Act, 2007 (hereinafter referred to as the Principal Act), in section (1), in sub-section (1), for the expression "the Andhra Pradesh Horticultural University Act, 2007", the expression "Dr. Y.S.R. Horticultural University Act, 2007" shall be substituted.

3. In section 2 of the principal Act,

(i) in clause (2), for the expression "the Andhra Pradesh Horticultural University Act, 2007", the expression "Dr. Y.S.R. Horticultural University Act, 2007" shall be substituted.

(ii) in clause (31), for the words "the Andhra Pradesh Horticultural University" the words "Dr. Y.S.R. Horticultural University" shall be substituted.

4. In section 3 of the principal Act, in sub-section (1), for the words "the Andhra Pradesh Horticultural University" the words "Dr. Y.S.R. Horticultural University" shall be substituted.

A. SHANKAR NARAYANA,
Secretary to Government,
Legislative Affairs & Justice,
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